

COURT-I
IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)

IA NO. 1269 OF 2018 & IA NO. 1270 OF 2018
IN DFR NO. 3024 OF 2018

Dated: 12th September, 2018

Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson
Hon'ble Mr. S.D. Dubey, Technical Member

In the matter of:

K. Balan

.... Appellant(s)

Versus

Reliance Infrastructure Limited & Ors.

.... Respondent(s)

Counsel for the Appellant(s) : Mr. Anand Ganesan
Mr. Avi Tandon
Mr. Srinivas Vishven
Mr. Mohit Prasad
Mr. Anish Agarwal

Counsel for the Respondent(s) : Mr. Salim Inamdar for R-1

ORDER

IA NO. 1269 & 1270 OF 2018
(Appls. for leave to appeal and condonation of delay)

Issue notice to the Respondents returnable on 26.09.2018. Mr. Hasan Murtaza, learned counsel takes notice on behalf of Respondent No.1 and seeks a week's time to file reply to these applications. Dasti, in addition, is permitted.

Learned counsel for the appellant states that he will be filing an application for stay within three days. He is permitted to file the same. Registry is directed to list the said application on the next date of hearing.

List the matter on **26.09.2018**. In the meantime, learned counsel for respondent No.1 may file reply on or before 20.09.2018 with advance copy to the other side.

(S. D. Dubey)
Technical Member

(Justice Manjula Chellur)
Chairperson

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